

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00588/2018**

**Dated Wednesday the 30<sup>th</sup> day of May Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

Kumari @ Udhayakumari,  
W/o. S. Pari,  
No. 5, Sagadeva Goundar St.,  
Naduvur,  
Jolarpettai,  
Tirupattur Taluk,  
Vellore District. ....Applicant

By Advocate M/s. K. Umar

Vs

1. Union of India,  
rep by its Secretary,  
Ministry of Railways,  
Government of India,  
No. 543, Rail Board,  
Raisina Road,  
New Delhi 110001.
2. The Senior Divisional Personnel Officer,  
Head Quarters,  
Southern Railway,  
Park Town,  
Chennai 3.
3. The Section Enginner (Permanent Way),  
Southern Railway,  
Jolarpettai,  
Vellore District.
4. The Permanent Way Inspector,  
Southern Railway,  
Jolarpettai,  
Vellore District.
5. S. Pari,

S/o. Subramani,  
No. 6/5, Alapperiannur Village,  
Tirupattur Taluk,  
Vellore District. ....Respondents

By Advocate Mr. P. Srinivasan (R1-4)

**ORAL ORDER**

**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

*“8.(a). Direct the official respondents to contemplate appropriate departmental proceedings against the 5<sup>th</sup> respondent for violating the Railway Services (Conduct) Rules, 1966,*

*(b) Direct the official respondents to ensure that the arrear of maintenance payable to the applicant is being deducted and paid to the applicant from the perks / benefits of the 5<sup>th</sup> respondent,*

*(c) Direct the respondents to consider the representation of the applicant dated 31.03.2018,*

*(d) Pass such necessary order/s as this Hon'ble Tribunal deem fit and proper in the circumstance of the case and to thus render justice.”*

2. This case was listed under the caption “For Maintainability” since the applicant herein had raised multiple reliefs in this OA. However, when the matter is taken up for hearing, learned counsel for the applicant presses only for the relief in clause 8(c). Learned counsel for the applicant submits that the applicant would be satisfied if the 2<sup>nd</sup> respondent is directed to consider the representation dt. 31.03.2018 requesting disciplinary action by the official respondents against the 5<sup>th</sup> respondent herein who is the Railway employee and the applicant's husband.

3. Mr. G. Balasubramanian takes notice for the official

respondents R1-R4 on behalf of Mr. P. Srinivasan.

4. Therefore, without going into the merits of the case and considering the limited relief claimed by the learned counsel for the applicant, I deem it appropriate to direct the 2<sup>nd</sup> respondent to consider the representation of the applicant dt. 31.03.2018 at Annexure A7 in accordance with law and pass a reasoned and speaking order within a period of 14 weeks from the date of receipt of a certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)**  
**Member(A)**  
**30.05.2018**

SKSI